

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA
UNSTARRED QUESTION NO. 1005
TO BE ANSWERED ON 07.02.2020

AMENDMENT IN CINEMATOGGRAPH ACT

1005. SHRI HIBI EDEN

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government proposes to amend Cinematograph Act and Rules in order to implement the recommendations of Shyam Benegal led panel completely;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the report submitted by Shyam Benegal Committee of Experts has been examined clause-wise in the Ministry and if so, the details thereof;
- (d) whether the Government has decided to include new categories of certification of items viz. UA12+, UA15+ and AC (Adult with caution); and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE; MINISTER OF INFORMATION AND BROADCASTING;
AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC
ENTERPRISES
(SHRI PRAKASH JAVADEKAR):**

(a) to (e) The Shyam Benegal Committee report was examined clause-wise in the Ministry. Consultation with other concerned Ministries and Stakeholders also conducted.

The Amendment to the Cinematograph Act and Rules is under consideration of the Lok Sabha Standing Committee of Information and Technology.

No proposal to include new categories of certification of items viz. UA12+, UA15+ and AC (Adult with caution) is under consideration of the Government.
